



Government of Jammu and Kashmir
Department of Rural Development and Panchayati Raj
Civil Secretariat, Srinagar/ Jammu

Notification,

Jammu, the 21 November, 2019

S.O 15 . - In exercise of the powers conferred by section 43 of the Jammu and Kashmir Panchayati Raj Act, 1989 (Act No. IX of 1989) read with rule 108 of the Jammu and Kashmir Panchayati Raj Rules, 1996, the Government hereby notify **"Additional Deputy Commissioner concerned"** in each District to be the **"Authority"** for the purposes of the Act & rules.

By order of the Lieutenant Governor.

Sheetal Nanda, IAS
Secretary to the Government
Dated:- 21-11-2019

No:-RD&PR/Pyt/27/2019

Copy to the:-

1. All Financial Commissioners
2. Chief Electoral Officer, J&K, Kashmir
3. All Administrative Secretaries to the Government.
4. Divisional Commissioner, Kashmir/Jammu
5. All District Development Commissioners
6. Director, Rural Development Department Kashmir/Jammu.
7. General Manager, Government Rambir Press, Jammu for publication in the Government Gazette.
8. Pvt. Secretary to Chief Secretary for kind information to Chief Secretary.
9. Pvt. Secretary to Secretary to the Government, Department of Rural Development & PR for information of Secretary
10. In-charge Departmental Website.
11. Stock file.